

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 283 OF 2014
APPEAL NO. 141 OF 2015 & IA NO. 222 OF 2015
APPEAL NO. 30 OF 2016 & IA NOS. 82 & 83 OF 2016 AND
APPEAL NO. 31 OF 2016 & IA NOS. 84 & 85 OF 2016**

Dated: 6th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

APPEAL NO. 283 OF 2014

M/s. Sesa Sterlite Ltd. ...Appellant(s)
Vs.
Odisha Electricity Regulatory Commission & Ors. ...Respondent(s)

APPEAL NO. 141 OF 2015 & IA NO. 222 OF 2015

M/s Vedanta Ltd. ...Appellant(s)
Vs.
Odisha Electricity Regulatory Commission & Ors. ...Respondent(s)

APPEAL NO. 30 OF 2016 & IA NOS. 82 & 83 OF 2016

M/s Vedanta Ltd. ...Appellant(s)
Vs.
Odisha Electricity Regulatory Commission & Ors. ...Respondent(s)

APPEAL NO. 31 OF 2016 & IA NOS. 84 & 85 OF 2016

M/s Vedanta Ltd. ...Appellant(s)
Vs.
Odisha Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Mr. Nishant Kumar
Mr. Matrugupta Misra

Counsel for the Respondent(s) : Mr. G. Umapathy
Mr. Rutwik Panda
Ms. Anshu Malik for R-1

ORDER

Learned counsel for the State Commission/Respondent No.1 is stated to be in an over- night part-heard matter in the Supreme Court. Hence, as agreed by learned counsel for the parties, the matter is adjourned to **25.10.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/tpd